

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. †4886**

**TO BE ANSWERED ON FRIDAY, THE 01.04.2022**

**New Benches of High Courts**

**†4886. SHRI VINAYAK RAUT:  
SHRI OMPRAKASH BHUPALSINH ALIAS  
PAWAN RAJENIMBALKAR:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government proposes to setup new benches of High Courts and if so, the criteria fixed in this regard;
- (b) whether the Government has received requests/proposals from various States in this regard;
- (c) if so, the details thereof along with the action taken by the Government thereon;
- (d) if not, the action plan of the Government to set up new benches of High Courts across the country;
- (e) whether the Government has taken necessary steps in consultation with the State Governments to set up the said benches; and
- (f) if so, the details thereof and the time by which these steps are likely to be implemented?

**ANSWER**

**MINISTER OF LAW AND JUSTICE**

**(SHRI KIREN RIJJU)**

(a) to (f): High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No.379 of 2000 and after due

consideration of a complete proposal from the State Government which has to provide necessary expenditure and infrastructural facilities and the Chief Justice of the concerned High Court who is required to look after the day today administration of the High Court. The proposal to be complete should also have the consent of the Governor of the concerned State.

At present there is no complete proposal pending with the Government for setting up of Bench(es) in any High Court.

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